

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM/2023 (Suo-Motu)

**Coram: 1. Shri Jishnu Barua Chairperson
2. Shri I. S. Jha, Member
3. Shri Arun Goyal, Member
4. Shri P. K. Singh, Member**

Date of Order: 08th September 2023

IN THE MATTER OF

Extension of Order dated 07.11.2022 in Petition No. 14/SM/2022

ORDER

The Commission notified the levellised generic tariff for FY 2022-23 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 (“RE Tariff Regulations, 2020”) vide Order dated 07.11.2022 in Petition No. 14/SM/2022.

2. The Commission has already initiated the process of reviewing the RE Tariff Regulations for the next Control Period. The revised Regulations shall be notified after undertaking the due regulatory process, which requires some more time.

3. The Commission also issued a Suo-Motu Order in Petition No.3/SM/2023 on 27.3.2023 extending the applicability of the Order in Petition No. 14/SM/2022 dated 07.11.2022 for a period of 6 months that is up to 30th September, 2023. The said Order in Petition No. 14/SM/2022 dated 07.11.2022 is now further extended up to 31.03.2024. The principles and norms enunciated in the aforesaid Regulations shall continue to be applicable till the notification of the Regulations for the new Control Period.

4. Therefore, the Order dated 07.11.2022 in Petition No. 14/SM/2022 shall also continue to be in force until further Orders.

5. The Petition is disposed of in terms of the above.

**Sd/-
(P. K. Singh)
MEMBER**

**Sd/-
(Arun Goyal)
MEMBER**

**Sd/-
(I.S. Jha)
MEMBER**

**Sd/-
(Jishnu Barua)
CHAIRPERSON**